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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ OMP (ENF.) (COMM.) 159/2019

LANDMARK PROPERTY DEVELOPMENT AND COMPANY LTD. & ORS. Decree Holders Through: Ms.Ruby Singh Ahuja, Ms.Honey

Maini, Mr. Gurtejpal Singh and Mr.Abhishek Rana, Advocates.

versus

ANSAL PROPERTIES & INFRASTRUCTURE LTD. & ORS. Judgement Debtors Through: Ms Nishtha Khurana and Ms Mahima Shekhawat, Advocates. CORAM:

HON'BLE MR. JUSTICE MANOJ KUMAR OHRI <u>O R D E R</u> 17.08.2023

EX.APPL.(OS) 1013/2023 (for directions by Decree Holders)

1. By way of present application, the applicants seek directions to the Registry to release the sums as directed in paragraphs 9 and 10 of the judgment dated 08.08.2023 in favour of Mr Mridu Hari Dalmia, the decree holder No.8 in the Arbitral Award.

2. Learned counsel for the applicants submits that the aforesaid judgment and order came to be passed in Ex. Appl. (OS) No.2906/2022 wherein the request was made for release of sums in the name of Mr Mridu Hari Dalmia. The judgment and order dated 08.08.2023 records that the sums be released in the name of decree Holder No.1 i.e., Landmark Property Development And Company Ltd.

3. Issue notice.

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 11/05/2025 at 11:47:31





MANOJ KUMAR OHRI, J

4. Ms Nishtha Khurana, learned counsel for the respondents accepts notice and submits that she has no objection in case the application is allowed.

5. The Registry is directed to release the sum to Mr Mridu Hari Dalmia.

6. The application stands disposed of.

AUGUST 17, 2023/rd

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